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GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

Notification No. 11/2014 - Central Excise (N.T.)

New Delhi, the 28 th February, 2014

9, Phalguna, Saka, 1935

G.S.R. (E). - In exercise of the powers conferred by sub-rule (8) of rule 9 of the CENVAT Credit Rules, 2004, and in supersession of the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 73/2003-Central Excise (NT), dated the 15 th September, 2003, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i) vide number G.S.R. 746(E), dated the 15 th September, 2003 except as respects things done or omitted to be done before such supersession, the Central Board of Excise and Customs hereby specifies the following return Form for the purposes of the said rule, namely: -

Quarterly return Form

(for first stage/ second stage dealer or the registered importer)

[See sub-rule (8) of rule 9]

Return for the quarter ending

1. Â Â Â Â Â Â Â Â Â Â Â Â Â Â Â Name of the first stage dealer/ second stage dealer/ registered importer:

2.ÂÂÂÂÂÂÂÂÂÂÂÂÂÂÂ Excise registration number :

3.ÂÂÂÂÂÂÂÂÂÂÂÂÂÂÂÂ Address :

4. Â Â Â Â Â Â Â Â Â Â Â Â Â Â Â Â Particulars of invoices issued by the first stage dealer/ second stage dealer/ registered importer:

-	For the main item in the document*			
	Description of the goods	Central Excise Tariff Heading	Quantity	Amount of duty involved (Rs.)

5. Â Â Â Â Â Â Â Â Â Â Â Â Â Â Particulars of the documents based on which the credit is passed on :

	Name and address of the manufacturer/ importer or first stage dealer (as the case may be) #	For the main item in the document*		
		Description of the	Central Excise	Amount of duty
		goods	Tariff Heading	involved (Rs.)

*Give details with respect to the item with maximum duty covered by the document.

A registered importer may indicate 'Self' in this column.

Place: Signature of the registered person

Date : or the authorized signatory

Name in capital letters

Designation

Seal of the registered dealer/importer.

2. This Notification shall come into force with effect from the 1 st day of April, 2014.

No. 267/07/2014-CX.8